

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 109/MP/2026 along with IA (Diary) No. 316/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA route.

Petitioner : Ayana Renewable Power Private Limited (ARPPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **10.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPPL
Shri Anubhav Mishra, Advocate, ARPPL
Shri Rahul Shaji, Advocate, ARPPL
Shri Atulya Singh, Advocate, ARPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent/CTUIL submitted that CTUIL has already filed its reply, including on maintainability of the Petition, as the Petitioner has also filed Writ Petition bearing No.2008 of 2026 before the Hon'ble High Court of Delhi, praying for similar reliefs as prayed in the present Petition. The Learned counsel further pointed out that the Hon'ble High Court has also passed a *status quo* direction therein.

2. Learned counsel for the Petitioners sought two weeks' time to file a rejoinder on the aspect of the maintainability of the Petition. In response to the Commission's query regarding the Petitioners pursuing similar reliefs before two forums, the learned counsel sought liberty to obtain necessary instructions in this regard.

3. After hearing the learned counsel for the parties, the Commission permitted the Petitioners to file their rejoinder as above within eight weeks.

4. The Petition will be listed for hearing on **8.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)